

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 301**  
**IB-348(ND)/2024**

**IN THE MATTER OF:**

M.K. Jain And Ors. .... Petitioner/Applicant  
Vs.  
Krrish Realtech Pvt. Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 16.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Vipul, Ms. Kashika, Advs.  
For the CD : Mr. Dhruv Pande, Adv.,

**ORDER**

It is stated by the Ld. Counsel appearing for Financial Creditor that Financial Creditor obtained an arbitral award on 09.08.2023 on the basis of which the present application has been filed.

He further stated that the Applicant invested certain amount as per the MoU entered into between the parties.

The Applicant is directed to file an affidavit as to how the present applicant filed under Section 7 of the Insolvency and Bankruptcy Code, 2016 meets the criteria of the financial debt and also on the issue of maintainability of the present application within one week.

List the matter **on 08.08.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Anand Dubey